

DIVISION BENCH
COURT - II

O-230

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/136(KB)2023
IA(COMPANIES.ACT)/146(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02ND APRIL 2024, 10:30 A.M

IN THE MATTER OF	KALYANI CONCERN PRIVATE LIMITED VS WEST BENGAL AGRO TEXTILE CORPORATION LTD
UNDER SECTION	SEC. 213 SEC. 241(1) SEC. 242(4)

Appearance (via video conferencing/physically)

Mr. Ratnanko Banerji, Sr. Adv.] For the Petitioner
Mr. Joy Saha, Sr. Adv.]
Mr. D.N. Sharma, Adv.]
Ms. Urmila Chakraborty, Adv.]
Mr. Sudarshan Kumar Agarwal, Adv.]

Mr. Saurav Choudhuri, Adv.] For the Respondent No.1

Mr. Shaunak Mitra, Adv.] For the Respondent Nos.1 to 3
Mr. Patita Paban Bishwal, Adv.]

Mr. Rishav Banerjee, Adv.] For the Respondent Nos.4 and 5
Ms. Suranjana Chatterjee, Adv.]

Mr. Amandeep Singh, Adv.] For the Respondent No.6
Ms. Suranjana Chatterjee, Adv.]

Mr. Dripto Majumdar, Adv.] For the Respondent No.9
Ms. Madhusmita Senapati, Adv.]

ORDER

1. Learned Counsel for the parties present.
2. Let copy of the Report of the Registrar of Companies, West Bengal be provided to both the parties.
3. Both the parties are directed to go through the Report of the Registrar of Companies, West Bengal and make their submissions on the next date of hearing.

4. Learned Counsel appearing on behalf of the Respondent No.1 undertakes to file reply affidavit within a period of two weeks.
5. Rejoinder affidavit, if any, be furnished within a period of three days thereafter.
6. List this matter for arguments on **7th May, 2024 at 3.30 p.m.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)